(ग) और (घ) जी, हां। ब्यौरा अनुपत्र (**देखिए परिशिष्ट 182 अनुपत्रसं॰ 12**) में दिया गया है।

Loans to Victims of 1984 Riots

*111. SHRI IQBAL SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government have approved a proposal for writing-off of loans for certain categories of victims of November, 1984 riots;

(b) if so, the details thereof category-wise;

(c) by when it is likely to be implemented by Government; and

(d) the effective measures being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) to (d) In order to provide further relieft to the November 1984 riot victims, the Government have recently decided to write off the loans taken by them from the banks/financial institutions alongwith the outstanding interest thereon as on 30th June, 1996 in all cases where the principal amount of the loan was upto and inclusive of Rs. 50,000/- at the time of grant of loan. An appropriate scheme for implementation of this decision is under preparation.

नई दिल्ली नगर पालिका परिषद् में अनियमितताएं

***112. श्री नागमणि:**

चौधरी हरमोहन सिंह यादव:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) गत वर्ष के दौरान नई दिल्ली नगर पालिका परिषद में घपले और अनियमितताओं के कितने मामलों का पता लगा है;

(ख) ये घपले किस प्रकार के थे इनमें कौन-कौन से अधिकारी लिप्त थे; और

(ग) इन अधिकारियों के विरूद्ध आज तक क्या कार्रवाई की गई है तथा तत्संबंधी ब्यौरा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्री मोहम्मद मकबूल डार): (क) से (ग) नई दिल्ली नगर पालिका परिषद (एन.डी.एम.सी.) ने सूचित किया है कि वर्ष 1996-97 के दौरान, सतर्कता स्वरूप वाले अनियमितता के 30 मामलों में संलिप्त 49 संदिग्ध अधिकारियों के खिलाफ अनुशासनात्मक कार्यवाहियां शुरू की गईं, जैसाकि संलग्न अनुपत्र में दिया गया है (**देखिए परिशिष्ट 182, अनुपत्र सं॰ 13**) इसके अलावा, सितम्बर, 1996 के अन्त में केन्द्रीय जांच ब्यूरो ने नगर पालिका के राजस्व में दुर्विनियोजन होने का पता लगाया जोकि कथित रूप से एक प्राईवेट कम्प्यूटर फर्म द्वारा किया गया था, जिसे एन.डी.एम.सी. द्वारा बिजली के बिल तैयार करने तथा उपभोक्ताओं से प्रभार वसूल करने के लिए अनुबंधित किया गया था। ब्यूरो ने इसमें लिप्त दो प्राईवेट व्यक्तियों के खिलाफ न्यायालय में, एक आरोप-पत्र दायर कर दिया है।

Visa for Rushdie and Taslima

*113. SHRI KARTAR SINGH DUGGAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether two noted writers of the Indian sub-continent-Salman Rushdie and Taslima-had ever applied for visa to visit India;

(b) if so, why it could not be possible to accomodate them; and

(c) whether their requests would be given fresh consideration in case either or both of them apply for visa again?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) to (c) Facts are being as certained from the Ministry of External Affairs and will be laid on the Table of the House.

Smuggling of Currencies by Pak

*114. SHRI AHMED PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that counterfiel of Indian currency particularly of 100 and 500 denominations are being pumed into Gujarat and Rajasthan from across the border which is causing havoc to the economy of these States and the poor citizens particularly of rural areas suffering losses therefrom;

(b) if so, the details thereof; and

(c) what preventive action Government have taken or propose to take to stop the circulation